

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.93/(MAH)/2014
CA Nos. 120/2016 & 121/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Mr. Purshotam V. Raheja
V/s.
M/s. Novotel Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Shriwardhan Deshpande] adw.		
	a/w Sahil Hajani		
	i/b Desai & Divyani		
	For Respondents		

Mr. Kunal Mehta a/w
Mr. M L Ranjit i/b Ranjit
& Co, Advocates for
petitioners



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COMMON ORDER

CA Nos. 114/2016 & 115/2016 in TCP No. 88/397-398/CLB/MB/MAH/2014
CA Nos. 116/2016 & 117/2016 in TCP No. 91/397-398/CLB/MB/MAH/2014
CA Nos. 118/2016 & 119/2016 in TCP No. 92/397-398/CLB/MB/MAH/2014
CA Nos. 120/2016 & 121/2016 in TCP No. 93/397-398/CLB/MB/MAH/2014
CA Nos. 122/2016 & 123/2016 in TCP No. 94/397-398/CLB/MB/MAH/2014
CA Nos. 124/2016 & 125/2016 in TCP No. 95/397-398/CLB/MB/MAH/2014
CA Nos. 126/2016 & 127/2016 in TCP No. 96/397-398/CLB/MB/MAH/2014
CA Nos. 128/2016 & 129/2016 in TCP No. 97/397-398/CLB/MB/MAH/2014
CA Nos. 130/2016 & 131/2016 in TCP No. 98/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. Seeking adjournment. By consent adjourned to **06.02.2018 at 2.30 PM.**

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

13.12.2017
aah

Sd/-

M.K. SHRAWAT
Member (Judicial)